

CORAM : Hon'ble Mr. P.H. Trivedi

.. Vice Chairman

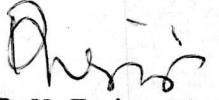
Hon'ble Mr. P.M. Joshi

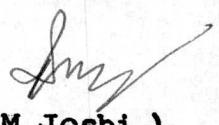
.. Judicial Member

11/08/1988

Heard learned advocates Mr. N.J. Mehta and Mr. J.D. Ajmera for the applicant and respondents respectively. Learned advocate for the petitioner states that the petitioner is U.D.C. in N.C.C. and has been refusing promotion in successive ^{Year} and under Govt. of India circular claims that on such refusal he is entitled to be retained in the same station. His case has been recommended by his immediate superior Deputy Director General. Learned advocate for the respondents states that the petitioner has chosen to take a long period of 3 months for approaching the Tribunal after receiving communication of rejecting his representation and on that he already stands relieved and therefore interim relief is not deserved even if the petitioner is at Ahmedabad by dis-obeyance of the transfer order, any order allowing interim relief will ^{put} be a premium on dis-obeyance.

After hearing learned advocates, pending admission, issue notice to the respondents on interim relief to be replied within 15 days and on merits within 45 days. Ad-interim relief for maintaining status- quo as on the date of this order allowed. The case be adjourned to 29th August, 1988 for admission.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

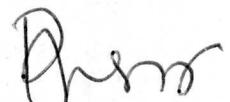
Coram : Hon'ble Mr. P.H. Trivedi

Hon'ble Mr. P.M. Joshi : Judicial Member

29/8/1988

(2)

Mr. J.D. Ajmera learned advocate for the respondents wants time to file reply to which Mr. N.J. Mehta learned advocate for the applicant has no objection. Allowed. Interim relief to continue. The case be posted on 20/9/1988 for admission.



(P.H. Trivedi)
Vice Chairman



(P.M. Joshi)
Judicial Member

a.a.bhatt

(3)

O.A./525/88

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

5/10/1988

Heard Mr.N.J.Mehta and Mr.J.D.Ajmera learned advocates for the applicant and the respondent. Learned advocate for the petitioner files a copy of his notice for voluntary retirement effective from 4/1/1989 and states that until his retirement he be continued in the present post and station at Ahmedabad and that he undertakes not to withdraw or modify the notice of voluntary retirement in the meantime, on that the petitioner be not disturbed until the said date of voluntary retirement. Application thereon withdrawn by the learned advocate for the petitioner. The applicant is at liberty to pursue any cause which survives by a fresh petition. With this order, the case is disposed of as withdrawn.

Prin
(P.H.Trivedi)
Vice Chairman

Joshi
(P.M.Joshi)
Judicial Member

a.a.bhatt